

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]**

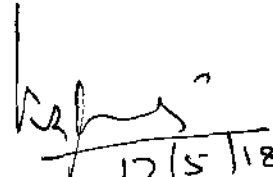
**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

New Delhi, 17 May, 2018

**CORRIGENDUM**

G.S.R.\_\_\_\_\_(E).-- In the notification of the Government of India in the Ministry of Corporate Affairs number G.S.R. 432(E), dated the 7<sup>th</sup> May, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 7<sup>th</sup> May, 2018, at page 2, in line 7, for "Amendment" read "Second Amendment".

[F. No. 1/33/2013-CL-V (Part)]

  
17/5/18  
K.V.R Murty, Joint Secretary

के. वी. आर. मुर्ति/K V R MURTY  
संयुक्त सचिव / Joint Secretary  
कार्पोरेट कार्य मंत्रालय  
Ministry of Corporate Affairs  
भारत सरकार / Govt. of India  
शास्त्री भवन, नई दिल्ली / Shastri Bhawan, New Delhi

[भारत के राजपत्र, असाधारण, भाग- II, खंड-3, उपखंड (i) में प्रकाशनार्थ]

भारत सरकार  
कारपोरेट कार्य मंत्रालय

नई दिल्ली, 17 मई, 2018

शुद्धिपत्र

सा.का.नि. \_\_\_\_\_ (अ).- भारत के राजपत्र, असाधारण, भाग-II, खंड-3, उपखंड (i), तारीख 07 मई, 2018 में प्रकाशित कारपोरेट कार्य मंत्रालय, भारत सरकार की अधिसूचना संख्या सा.का.नि.432(अ), तारीख 07 मई, 2018 के पृष्ठ 2 के, पंक्ति 7 में "संशोधन" को "दूसरा संशोधन" पढ़ा जाए।

[फा.सं. 1/33/2013/सीएल-V (पार्ट)]

के.वी.आर.मूर्ति  
17 | 5 | 18  
(के. वी. आर. मूर्ति)  
संयुक्त सचिव